

(ii) The main scheme on which a big reduction has been made relates to the super tanker berth. However the scheme as such has been included in the Plan and a token provision made pending consideration of the report of M/s. Engineers (India) Limited, about the feasibility of constructing an off-shore terminal at Cochin Port as an alternative to the super-tanker berth.

(iii) The provision for a fertiliser berth was omitted as no decision has yet been taken by the Ministry of Petroleum and Chemicals about the grant of a licence in this regard.

A list of the schemes proposed by the Port Trust and those recommended by the Working Group of the Ministry for inclusion in the Fourth Plan is laid on the Table of the House [*Placed in Library See No. LT.-79/69*].

Free Lift to Policemen and their Families in D.T.U. Buses

684. SHRI M.L. SONDHI: Will the Minister of TRANSPORT & SHIPPING be pleased to state:

(a) whether it is a fact that the Delhi Police personnel with their families also, always get free lift on D.T.U. buses;

(b) whether it is also a fact that complaints from public against D.T.U. conductors and drivers are not registered by the Police; and

(c) if so, under what rules the free lift is given and also why the Police do not register complaints against the conductors and drivers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) No, Sir. In the interest of the maintenance of law and order inside D.T.U. buses, a maximum of two policemen, in uniforms, not higher in rank than a Head Constable, can travel free of charge in a D.T.U. bus, at a time, within

the Union Territory of Delhi. But policemen so travelling cannot occupy seats, when passengers are standing.

(b) No, Sir.

(c) The arrangement came into existence as a result of the Undertaking having taken up the matter with the Police authorities and is now under review. As regards non-registration of complaints the question does not arise.

Detention of Tibetans in Delhi

685. SHRI M.L. SONDHI:
SHRI BHARAT SINGH
CHAUHAN:
SHRI HUKAM CHAND
KACHWAI:
SHRI RABI RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about 50 Tibetans were unlawfully detained in the Chanakyapuri Police Station, New Delhi on the 30th December, 1968 and were not given any food for full one day; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). On 30th December, 1968 about 150 persons demonstrated outside the Chinese Embassy against the reported ill-treatment of an Indian journalist by some Chinese in Nepal. Some of the demonstrators entered the Embassy premises and caused damage to some property. Case F.I.R. 315 under section 147/148/149/427/451/323/333/353/186 and 188 of the Indian Penal Code was registered at Police Station Chanakyapuri regarding the incident. 45 persons were arrested. All of them were served food at 2 p.m. and again at 7.30 p.m. on the 30th December, 1968 in Police Station Chanakyapuri. On the 31st also they were served food in the Police Station in the morning before they were produced before the Magistrate. Persons remanded to judicial custody were served food in the Central Jail, New Delhi.